

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THE HONOURABLE SRI JUSTICE P.SAM KOSHY  
AND  
THE HONOURABLE SRI JUSTICE NARSING RAO  
NANDIKONDA**

**W.P.No.39063 OF 2025**

**16.03.2026**

Between:

Justice G.Sri Devi

...Petitioner

**A N D**

The Union of India, Rep. by its Secretary,  
Ministry of Law and Justice,  
Shastri Bhawan, New Delhi – 110 001  
and 6 others

...Respondents

**ORDER:** *(per Hon'ble Sri Justice P.Sam Koshy)*

Mr. Paida Pratik Reddy, learned counsel for the petitioner and Mr.B.Narsimha Sarma, learned Additional Solicitor General of India (ASGI) for respondent Nos.1 and 2, Ms.M.Shalini, learned Government Pleader for Services-II for respondent No.3 and Mr.M.Murali, learned counsel for respondent No.4. Perused the record.

2. The instant is a writ petition which has been filed by a former Judge of this High Court seeking for an appropriate direction to respondent Nos.3 to 6 for granting pension at the revised pension payable to the petitioner under the Old Pension Scheme.

3. The petitioner was originally a Judicial Officer under the State of Uttar Pradesh. On the basis of seniority, she was further elevated as Hon'ble Judge of Allahabad High Court on 22.11.2018. The petitioner was subsequently transferred to the High Court for the State of Telangana on 02.05.2019 where she assumed charge on 15.05.2019 and on attaining the age of superannuation, she demitted the office on 09.10.2022.

4. Since the petitioner retired from the High Court for the State of Telangana, she was entitled for retiral/pensionary benefits from the State of Telangana. The petitioner was entitled for pension under the Old Pension Scheme as long as she was working as Judicial officer at the initial stage and subsequently also as Hon'ble Judge of Allahabad High Court. However, since she assumed

charge in the High Court for the State of Telangana, inadvertently she was notified under the Contributory Pension Scheme or under the New Pension Scheme. In the process, on retirement, the petitioner was being paid a paltry sum of around Rs.17,500/- per month towards pension as against her actual entitlement of Rs.1,12,500/- under the Old Pension Scheme. It is for this reason the present writ petition was filed after repeated correspondences made by the petitioner when it could not fetch any positive results.

5. After issuing notice to the respondents, both the State of Telangana as also the office of the Account General scrutinized the claim of the petitioner and finally found that, in fact, the petitioner was actually entitled for pension under the Old Pension Scheme in terms of the option that she had exercised while serving in the State of Uttar Pradesh. As for the benefit that the petitioner in between had received under the Contributory Pension Scheme, she was supposed to make the refund and the contributions which stood credited with the HDFC Bank also had to be returned back to the State treasury enabling the department to process her claim for the pension under the Old Pension Scheme. Today, the learned

counsel for the petitioner has submitted that the petitioner, in fact, has repaid the whole of the contribution she has received. Likewise, the learned Government Pleader for Services II has also stated that the money with the HDFC bank has also been paid back to the Government.

6. On the previous date of hearing, the State of Telangana had represented and stated that they have already made the correspondences principally accepting the entitlement of the petitioner and have made a suitable correspondence with the High Court for the State of Telangana which, in turn, had made the necessary correspondence to the office of the Principal Accountant General.

7. The learned ASGI, assisted by the learned counsel appearing for the Accountant General, today produced order dated 13.03.2026 issued to the Under Secretary, Government of India, Ministry of Law, Justice and Company Affairs (Department of Justice), New Delhi granting approval and sanction so far as the pension payable to the petitioner under the Old Pension Scheme is

concerned and also granting calculation of pension which the petitioner would be entitled for, including all the arrears the petitioner would be entitled for from the date of her superannuation till date. The learned ASGI further submitted that since the present order from the office of the Accountant General had been issued by speed post on 13.03.2026, it is only a matter of time for the department to actually implement the same and in all probability, the same would be executed at the earliest and that considering the claim of the petitioner, it would expedited on priority basis.

8. Given the said submissions made by the learned ASGI based upon the correspondence issued by the Principal Accountant General dated 13.03.2026 to the Under Secretary, Government of India, Ministry of Law, Justice and Company Affairs (Department of Justice), New Delhi, with copy marked to the petitioner as also to the Registrar General, High Court for the State of Telangana, subject to the necessary sanction as has been sought from the Hon'ble President of India in terms of the letter dated 13.03.2026, it is expected that the pension under the Old Pension Scheme payable to the petitioner, as has been approved by the department,

would be implemented as expeditiously as possible, preferably within an outer limit of eight weeks from today.

9. With the aforesaid observations and directions, the present writ petition stands disposed of. There shall be no order as to costs.

Consequently, miscellaneous petitions pending, if any, shall stand closed.

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**P.SAM KOSHY, J**

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**NARSING RAO NANDIKONDA, J**

16.03.2026  
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